

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 200 OF 2016
APPEAL NO. 139 OF 2016
AND
APPEAL NO. 148 OF 2016**

Dated: 20th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

A.No. 200 of 2016

**The South Indian Sugar Mills Association & Ors. ...Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)**

A.No. 139 of 2016

**Shree Ambika Sugars Ltd. & Ors. ...Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Anr. ...Respondent(s)**

A.No. 148 of 2016

**The South Indian Sugar Mills Association & Ors. ...Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. K. Gopal Choudhary
Mr. Senthil Jagadeesan
Ms. Shruti Iyer**

**Counsel for the Respondent(s) : Mr. M.Sethu Ramalingam a/w
Mr. Ravi Gopal (Rep.) for R.1
Mr. S. Vallinayagam for R.2**

ORDER

It is represented that pleadings are complete in Appeal Nos. 148 & 200 of 2016.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 21.03.2017 after serving copy on the other side.

List these matters on **20.04.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh